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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed
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MINISTRY OF AGRICULTURE AND IRRIGATION

(Department of Food)

CORRIGENDA

New Delhi, the 13th September 1976

G.S.R. 799(E)/Ess./Com./Sugarcane.—In the English version of the Sugarcane (Control) Amendment Order, 1974, published with the notification of the Government of India, in the late Ministry of Agriculture (Department of Food), No. G.S.R. 402(E)/Ess. Com./Sugarcane, dated the 25th September, 1974, at pages 1785 to 1787, in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), dated the 25th September, 1974,—

1. At page 1785,—

In clause 3, in line 3, for "5", read "5A".

2. At page 1786,—

(in clause 5 to be renumbered as clause 5A)

(i) in sub-clause (4), in line 1, for "under sub-clause (2)" read "under sub-clause (2) or sub-clause (3), as the case may be,";

(ii) in sub-clause (5),—

(a) in line 1, for "under sub-clause (2)" read "under sub-clause (2) or sub-clause (3), as the case may be,";

(b) in line 6, for "under sub-clause (2)" read "under sub-clause (2) or sub-clause (3), as the case may be,";

(iii) in sub-clause (6), in line 4, for "under sub-clause (2)" read "under sub-clause (2) or sub-clause (3), as the case may be".

[No. 15-5/73 SPY]

S. V. SAMPATH, Jt. Secy.

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